

import duty except in cases of units under 100% export-Oriented Scheme and free trade Zone units.

(b) and (c) The indigenous textile machinery manufacturers are facing difficulties on account of labour unrest in some of their units, as also due to the problems being experienced by the textile industry. Concessions to 100% export oriented and free trade zone units will not adversely affect the demand for the domestic market.

Conditions of Darjeeling Tea Estates

2236. SHRI ANANDA PATHAK : Will the Minister of COMMERCE be pleased to state:

(a) whether a study was made on the conditions of the Darjeeling tea estates;

(b) when the said study was made, if any ;

(c) what was the outcome of the said study;

(d) action taken on the said findings, if any ; and

(e) if no action has been taken so far, the reasons for the same and by what time action on the findings is expected ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA : (a) to (e) A Techno-economic Study of the Darjeeling Tea Estates was made by the Tea Manufacturing and Marketing Consultants in October, 1979. This study recommended a strategy for doubling tea production from about 11 million kgs. to 22 million kgs. by the year 2000 A.D. Based on this study, a scheme for rejuvenation of the Darjeeling Tea Gardens was prepared and approved. The scheme has an outlay of Rs. 43 crores. This

is to be implemented over a period of ten years, the total area covered under various activities like extension planting, rejuvenation planting etc. being 9500 hectares. Tea Board has clearance to implement this scheme now.

Relaxation to multinational companies to borrow loans without R.B.I. permission

2237. SHRI G. NARSIMHA REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have permitted some multinational companies who are engaged in industrial activity to take overdrafts and loans from their bankers without the prior permission of the RBI ; and

(b) if so, the names of the companies and the considerations for this relaxation ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI) (a) and (b) The reference presumably is to foreign Companies i.e. those incorporated outside India or in which non-resident interest exceeds forty per cent. In terms of Exchange Control Manual, the Authorised Dealers can grant short term loans (i.e. repayable within a year) required by foreign companies for their working capital needs without the approval of Reserve Bank of India provided ;

(a) Concerned firm/company has obtained necessary permission of Reserve Bank of India under Section 28 or Section 29 of Foreign Exchange Regulation Act, 1973 for carrying on trading, commercial or industrial activity for which loan facility is required ;

(b) Its total borrowings both secured and unsecured as compared to its equity do not exceed debt equity ratio of 2:1 ; and

it has not accepted any deposits after 31-12-1973 without prior permission of Reserve Bank of India.

For other loans prior permission of Reserve Bank of India is necessary.

Top vacancies in public undertakings

2238. SHRI RAM VILAS PASWAN : Will the Minister of FINANCE be pleased to state :

(a) what are the names and number of public sector units which are at present functioning without their chief executives ;

(b) whether there are more than 30 more vacancies for Functional Directors (level II posts) in public sector units ;

(c) whether the public Enterprises Selection Board has however made recommendations for appointment of Chief Executives and also for Functional Directors to the Prime Minister's Secretariat ; and

(d) if so, the reason for not clearing the recommendations made ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO):

(a) and (b) Vacancies of full-time Chief Executives and Functional Directors (Level II) as on 28-2-1983 were 16 (as per attached Statement) and 29 respectively.

(c) and (d) The public Enterprises Selection Board (PESB) have made recommendations for 9 vacancies of Chief Executives and 19 vacancies of Functional Directors. These recommendations which are sent to the administrative Ministries/ Departments controlling the public enterprises are processed by them for obtaining the approval of the Appointments Committee of the Cabinet. Appointment orders have since been issued for 1 Chief Executive and

3 Functional Directors and the appointees have yet to join. The remaining recommendations of the PESB are under active consideration of the Government and are likely to be finalised shortly.

Statement

Vacancies of Chief Executives in Public Enterprises as on 28-2-1983

1. Rajasthan Electronics & Instruments Ltd.
2. Hotel Corporation of India.
3. Tea Trading Corporation.
4. Delhi Transport Corporation.
5. Heavy Engineering Corporation
6. Nagaland Pulp & Paper Mills Ltd.
7. National Bicycle Corporation.
8. Hindustan Latex Ltd.
9. Fertilizer & Chemicals (Travancore) Ltd.
10. Mica Trading Corporation.
11. National Projects Construction Corporation.
12. National Textile Corporation (MN) Ltd.
13. Lagan Jute Machinery Co. Ltd.
14. Triveni Structurals Ltd.
15. Central Coalfields Ltd.
16. National Textile Corporation (APKKM) Ltd.

Terms And Conditions of Rent/Lease in Respect Of Cantonment Board Fund Property in Delhi Cantonment

2239. PROF. AJIT KUMAR MEHTA : Will the Minister of DEFENCE be pleased to state :

(a) what are the terms and conditions of the rent/lease deed and the